NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P. No. 469/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2017

NAME OF THE PARTIES:

Sanjay Deepak Tahilram Kewalramani & Anr.

Modlite Holdings Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 213, 241/242 of the Companies Act, 2013.

1. Harshil Agaswal, Ach Petilionen Harshill

ORDER CP 469/213,241-242/NCLT/MB/MAH/2017

The Petitioner having stated that the Respondent side has not filed reply though the Respondent side has been reminded several times, the Respondent side is peremptorily directed to file reply on or before

22.12.2017.

V. NALLASENAPATHY

Member (Technical)

B.S.V. PRAKASH KUMAR Member (Judicial)